
(2016) 02 P&H CK 0392
In the Punjab And Haryana At Chandigarh
Case No : ITA No. 400 of 2015

CIT

APPELLANT

Vs

State Bank of Patiala

RESPONDENT

Date of Decision : 04-02-2016

Acts Referred:

Income Tax Act, 1961 — Section 194A, 271C

Citation : (2016) 386 ITR 533

Hon'ble Judges : Ajay Kumar Mittal and Raj Rahul Garg, JJ.

Bench : Division Bench

Advocate : Mr. Denesh Goyal, Advocate, for the Appellant

Final Decision : Dismissed

Judgement

Ajay Kumar Mittal, J.—This appeal has been preferred by the revenue under Section 260A of the Income Tax Act, 1961 (in short "the Act") against the order dated 27.2.2015 (Annexure A-4) passed by the Income Tax Appellate Tribunal, Chandigarh Bench "A", Chandigarh (hereinafter referred to as "the Tribunal") in ITA No. 1129/CHD/2014, for the assessment year 2011-12, claiming the following substantial questions of law:-

"(i) Whether the ITAT was right in law in deleting the penalty imposed by the AO u/s 271C read with Section 274 of the Income Tax Act for failure to deduct tax at source out of interest paid/credited to four deductees as required u/s 194A of the Income Tax Act, 1961?

(ii) Whether on the facts and circumstances of the present case and in law, the Hon'ble ITAT is right in holding that the assessee was not liable to deduct tax at source, as required u/s 194A of the Income Tax Act, 1961?

(iii) Whether in the facts and circumstances of the case and in law the Hon'ble ITAT is right in holding that assessee has a genuine belief that it was not required to deduct tax at source, as required u/s 194A of the Income Tax Act, 1961?"

2. Briefly stated, the facts necessary for adjudication of the instant appeal as narrated therein may be noticed. A TDS Inspection/ Survey under Section 133A of the Act was carried out at the business premises of the assessee on 27.2.2013. During the course of said survey, it was noticed that the assessee had not deducted tax on interest paid to different parties who claimed to be exempt from the income tax under Sections 12A and 10(23C) of the Act. The Person Responsible (PR) of the Bank admitted the default on his part and deposited the Tax Deducted at Source (TDS) along with interest on 1.3.2013. On asking to furnish the details and proof of deposit of TDS into Government account, the PR furnished the same vide letter dated 1.3.2013 and as per the details, the total TDS of Rs. 22,58,086/- along with interest under Section 201(1A) of the Act amounting to Rs. 2,14,732/-, thus, totalling Rs. 24,72,818/- was deposited. The assessee had filed its e-TDS statements late for the financial year 2010-11. The matter regarding initiation of penalty proceedings under Section 272A(2)(k) of the Act was referred to the Joint Commissioner of Income Tax (TDS), Range, Chandigarh. Since the PR had failed to deduct tax at source under Section 194A of the Act @ 10% on the payments made on account of interest paid to different parties and deposit the same in the Central Government account, the Deputy Commissioner of Income Tax (TDS), Chandigarh vide order dated 28.3.2013 (Annexure A-1) under Section 201(1)/201(1A) of the Act separately referred to the office of Joint Commissioner of Income Tax (TDS), Range, Chandigarh regarding initiation of penalty proceedings under Section 271C of the Act. Accordingly, a notice dated 15.4.2013 was issued to the PR to show cause as to why penalty under Section 271C read with Section 274 of the Act be not levied for failing to pay the amount of TDS. The Joint Commissioner of Income Tax (TDS), Range, Chandigarh vide order dated 16.8.2013 (Annexure A-2) imposed a penalty of Rs. 22,58,086/- under Section 271C of the Act which was equal to the amount of TDS. Feeling aggrieved, the assessee filed an appeal before the Commissioner of Income Tax (Appeals) [for brevity "the CIT(A)"]. The CIT(A) vide order dated 30.10.2014 (Annexure A-3) allowed the appeal of the assessee and deleted the penalty. Against the order, Annexure A- 3, the revenue filed an appeal before the Tribunal who vide order dated 27.2.2015 (Annexure A-4) upheld the order of the CIT(A) and dismissed the appeal. Hence, the present appeal.

3. We have heard learned counsel for the revenue and are not impressed with the argument raised by him.

4. Section 194A of the Act relates to deduction of tax at source on interest other than "interest on securities". Sub-section (3) of Section 194A of the Act provides where the provisions of sub-section (1) relating to deduction of tax at source do not apply. According to sub clause (f) of Clause (iii) thereunder, the provisions of tax deducted at source are not applicable to such income credited or paid to any institution, association or body or class by institutions, associations or bodies where the Central Government after recording the reasons in writing notifies them in the Official Gazette. Section 194A(3)(iii)(f) of the Act reads thus:-

"194A. Interest other than "interest on securities".

(3) The provisions of sub-section (1) shall not apply-

(iii) to such income credited or paid to-

(f) such other institution, association or body or class of institutions, associations or bodies which the Central Government may, for reasons to be recorded in writing, notify in this behalf in the Official Gazette."

5. The Central Government had issued notification no. S.O.3489 [No. 170 (F.No. 12/164/68-ITCC/ITJ).] dated 22.10.1970 under Section 194A(3)(iii)(f) of the Act notifying Corporations, Undertakings, Societies etc. thereunder which reads thus:-

"In pursuance of sub-clause (f) of clause (iii) of subsection (3) of section 194A of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby notify the following for the purposes of the said sub clause:-

(i) any corporation established by a Central, State or Provincial Act;

(ii) any company in which all the shares are held (whether singly or taken together) by the Government or the Reserve Bank of India or a Corporation owned by that Bank; and

(iii) any undertaking or body, including a society registered under the Societies Registration Act, 1860 (21 of 1860), financed wholly by the Government."

6. The CIT(A) had noticed that the action was initiated for levy of penalty under Section 271C of the Act for not deducting tax at source in respect of the following four societies:-

"1. Haryana Rural Roads and Infrastructure Development Agency (HARRIDA);

2. Punjab ICT Education Society (Director General School Education Punjab);

3. Haryana State Council for Science & Technology;

4. Shri Aurobindo Society."

7. It was observed that in the case of three societies, i.e. Haryana Rural Roads and Infrastructure Development Agency, Punjab ICT Education Society and Haryana State Council for Science and Technology, the assessee was not liable to deduct TDS on interest paid to the said parties in view of the provisions of Section 194A(3)(iii)(f) of the Act read with notification No. S.O.3489 dated 22.10.1970 since they were registered under the Societies Registration Act, 1860 and financed by the Government. Further, it was recorded that in the similar matter in Income Tax Officer v. State Bank of Patiala, Kusumti, Shimla, ITA No. 271/CHD/2014, the Tribunal had dismissed the appeal of the revenue and confirmed the order of the CIT(A) in cancelling the penalty under Section 271C of the Act on the ground that in such circumstances the assessee would have

genuine belief that it was not required to deduct tax at source. In the case of Shri Aurobindo Society, the CIT(A) again noticed that the exemption certificate under Section 80G(5)(vi) of the Act valid for assessment year 2011-12 and a copy of return of income of Shri Aurobindo Society where total income declared was "nil", was also filed and, therefore, the assessee had a reasonable cause for failure to deduct tax at source under Section 201(1) of the Act. Accordingly, the CIT(A) cancelled the penalty levied by the department under Section 271C of the Act .

8. On appeal the said findings were affirmed by the Tribunal holding that the assessee had a genuine belief that it was not required to deduct TDS. Further, the Tribunal observed that the penalty was not leviable as the case of the assessee fell under Section 273B of the Act and it had been able to prove that there was a reasonable cause for the said failure. The relevant findings recorded by the Tribunal read us:-

"4. We have heard Id. Representative of both the parties and perused the findings of authorities below. The Id. DR relied upon order of the Assessing Officer. On the other hand, Id. Counsel for the assessee reiterated the submission made before authorities below. He has relied upon order of ITAT Chandigarh Bench in ITA No. 267 to 271/CHD/2014 in the case of ITO v. State Bank of Patiala, Kunsumpti, Shimla (supra) and relied upon judgment of Hon"ble Himachal Pradesh in the case of CIT(TDS) Chandigarh v. State Bank of Patiala, Shimla in ITA No. 17/2014 dated 31.12.2014.

5. On consideration of the facts of the case, in the light of the findings of Id. CIT (Appeals) and the above decisions, we do not find any merit in the appeal of revenue. The Id. CIT(Appeals) found that in case of three of the societies, the assessee was not liable to deduct tax at source. In the case of Shri Aurobindo Society, the exemption certificate under section 80G (5)(vi) was also filed. It would, therefore, prove that assessee had a reasonable cause for failure to deduct tax at source under section 201(1) of the Act. In the case of State Bank of Patiala, Kunsumpti, Shimla (supra), ITAT Chandigarh Bench dismissed the department appeal confirming the order of the Id. CIT (Appeals) in canceling the penalty under section 271C of the Act. The facts are identical in the case of State Bank of Patiala, Shimla (supra). Hon"ble Himachal Pradesh High Court dismissed departmental appeal finding no substantial question of law. These facts would clearly support the findings of Id. CIT(Appeals) that assessee had a genuine belief that it would not require to deduct tax at source. The case of the assessee, therefore, squarely falls under the provisions of Section 273B of the Act and penalty is not leviable because assessee is able to prove that there was a reasonable cause for the said failure."

9. The CIT(A) and the Tribunal on appreciation of material on record have concurrently recorded that the penalty under Section 271C of the Act was not leviable upon the assessee and cancelled the said penalty. Further, the Himachal Pradesh High Court in ITA No. 17 of 2014 (Commissioner of Income Tax (TDS),

Chandigarh v. State Bank of Patiala Sectt. Shimla) decided on 31.12.2014 had held that no tax at source is required to be deducted in view of Section 194A(3) (iii)(f) of the Act in respect of payments made to any societies which are wholly financed by the Government and the Central Government had issued notification exempting those societies. Learned counsel for the revenue was not able to demonstrate that the approach of the CIT(A) and the Tribunal was erroneous or perverse or that the findings of fact recorded were based on misreading or mis-appreciation of evidence on record warranting interference by this Court.

10. In view of the above, no substantial question of law arises in this appeal. Accordingly, the instant appeal is dismissed.